

From,

**The Registrar General,  
High Court of Judicature at  
Allahabad.**

To,

**The Director,  
Judicial Training & Research Institute, U.P.,  
Vineet Khand, Gomti Nagar,  
Lucknow.**

**No. 241/Admin.(Services)/2023 Dated: Allahabad: April 25, 2023**

**Subject: Regarding Nomination of Family Court Judges of Districts of Lucknow Cluster for Participation in the First Phase of Two (02) Days Mediation Training Workshop at JTRI, Lucknow, scheduled to be held on 29-30 April, 2023.**

Sir,

On the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the Family Court Judges of Lucknow cluster, i.e., **Bahraich, Bareilly, Hardoi, Lakhimpur Kheri, Lucknow, Pilibhit, Shahjahanpur, Shravasti at Bhinga and Sitapur** (whose details are mentioned in **enclosed List-A**) as well as **Sri Arvind Kumar Mishra-II**, Principal Judge, Family Court, Kanpur Nagar for participation in the First Phase of Two (02) Days Mediation Training Workshop at **JTRI, Lucknow**, scheduled to be held on **29-30 April, 2023**.

I am, therefore, to request you to kindly take necessary actions accordingly.

Yours sincerely,

**Encl.: As Above.**

**sd/-  
I/c Joint Registrar (J) (Services)  
"For the Registrar General"**

**No. 241(i)/Admin.(Services)/2023 Dated: Allahabad: April 25, 2023**

Copy forwarded to:-

1. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
2. The Principal Judges, Family Courts, **Bahraich, Bareilly, Hardoi, Lakhimpur Kheri, Lucknow, Pilibhit, Shahjahanpur, Shravasti at Bhinga and Sitapur**; with the request to kindly attend the captioned Workshop at JTRI, Lucknow on 29-30 April, 2023 and also direct the Officers concerned at your respective Judgeship to attend the same. A copy of the module of captioned Training Workshop is **enclosed** herewith for kind perusal.
3. **Sri Arvind Kumar Mishra-II**, Principal Judge, Family Court, Kanpur Nagar, with the request to kindly attend the aforementioned Workshop. A copy of the module of captioned Training Workshop is **enclosed** herewith for kind perusal.
4. The Registrar (J) (Inspection), High Court, Allahabad.
5. The Deputy Registrar, S.F.C.M. Cell, High Court, Allahabad.

**Encl.: As Above.**

**sd/-  
Assistant Registrar (Services)  
"For the Registrar General"**

**LIST-A**

<b>Sl.</b>	<b>District</b>	<b>Principal Judge, Family Court</b>	<b>Additional Principal Judge, Family Court</b>
<b>1.</b>	Bahraich	Sri Shesh Mani	<b>1.</b> Sri Arun Kumar Rai
<b>2.</b>	Bareilly	Sri Rajendra Prasad Tripathi	<b>1.</b> Sushri Kavita Nigam <b>2.</b> Smt. Shivani Singh-I <b>3.</b> Smt. Suneeta Sharma
<b>3.</b>	Hardoi	Sri Mahendra Prasad Chaudhary	<b>1.</b> Km. Farah Matloob <b>2.</b> Smt. Asha Rani Singh
<b>4.</b>	Lakhimpur Kheri	Km. Rekha Agnihotri	<b>1.</b> Smt. Sandhya Chaudhary <b>2.</b> Smt. Pooja Vishwakarma
<b>5.</b>	Lucknow	<b>Vacant</b>	<b>1.</b> Smt. Kalpana <b>2.</b> Smt. Shivani Jayaswal <b>3.</b> Smt. Shuchi Srivastava <b>4.</b> Sri Vishnu Prasad Agrawal <b>5.</b> Sri Munna Prasad <b>6.</b> Sri Devendra Nath Singh <b>7.</b> Sushri Nivedita Asthana <b>8.</b> Smt. Archana Yadav <b>9.</b> Smt. Pragya Singh-I
<b>6.</b>	Pilibhit	Sri Ravindra Singh	<b>1.</b> Smt. Tarannum Khan
<b>7.</b>	Shahjahanpur	<b>Vacant</b>	<b>1.</b> Smt. Priti Singh-I
<b>8.</b>	Shravasti at Bhinga	Sri Phool Chand Patel	-
<b>9.</b>	Sitapur	Sri Mittar Pal Singh	<b>1.</b> Dr. (Smt.) Jaya Pathak <b>2.</b> Sri Ram Mani Pathak

**TRAINING WORKSHOP ON “THE CONCEPT AND TECHNIQUES OF  
MEDIATION” FOR FAMILY COURT JUDGES**

**Under the aegis of “The Committee for Sensitization of Family Court  
Matters” Allahabad High Court**

**PHASE – I (Duration: Two Days)**

**(29<sup>th</sup> April, 2023 (Saturday) & 30<sup>th</sup> April, 2023 (Sunday))**

**Venue – The Judicial Training & Research Institute of U.P., Lucknow.**

**Day – 1**

<b>Timings</b>	<b>Sessions</b>	<b>Study Topics</b>
09.30 am to 10.00 am		<b>Inauguration and Introductions</b>
10.00 am to 10.45 am	1 (i)	<b>History &amp; Objective of Family Court’s Law PERCEPTION</b>
10.45 am to 11.30 am	1 (ii)	<b>CONFLICT:</b> Definition & Causes. Management & Resolution
11.30 am to 11.45 am		<b><u>TEA BREAK</u></b>
11.45 am to 12.30 pm	2 (i)	<b>Historical Perspective of ADR:</b> <b>Its Relevance</b> with special reference to Section 89 CPC: Types of ADR
12.30 pm to 01.15 pm	2 (ii)	<b>MEDIATION:</b> Definition & components <b>Difference between:</b> Mediation & Judicial Process <b>Benefits of Mediation</b>
01.15 pm to 02.00 pm		<b><u>LUNCH</u></b>
02.00 pm to 02.45 pm	3 (i)	<b>Role Play – 1 (Anita v. Suresh)</b>
02.45 pm to 03.30 pm	3 (ii)	<b>Mediation Process &amp; Stages</b> <b>1. Introduction</b> <b>2. Joint Session</b> Purpose & Use
03.30 pm to 03.45 pm		<b><u>TEA BREAK</u></b>
03.45 pm to 04.30 pm	4 (i)	<b>Mediation Stages continued</b> <b>3. CAUCUS</b> <b>4. CLOSING (Settlement drafting)</b>
04.30 pm to 05.15 pm	4 (ii)	<b>COMMUNICATION:</b> <b>Definition and Process</b>
05.15 pm to 05.30 pm		<b>INTERACTIVE SESSION</b>

## **Day – 2**

<b>Timings</b>	<b>Sessions</b>	<b>Study Topics</b>
10.00 am to 10.45 am	1 (i)	<b>Effective &amp; Ineffective communication</b> <b>Barriers to Communication</b>
10.45 am to 11.30 am	1 (ii)	<b>Types of Communication</b> 1. Verbal Communication 2. Non- Verbal Communication
11.30 am to 11.45 am		<b><u>TEA BREAK</u></b>
11.45 am to 12.30 pm	2 (i)	<b>NEGOTIATION</b> <b>Definition</b> <b>Negotiation Styles</b> Competitive & Co-operative <b>Negotiation Skills</b>
12.30 pm to 01.15 pm	2 (ii)	<b>BARGAINING</b> <b>1. Positional</b> <b>2. Distributive</b> <b>3. Interest based</b> <b>4. Integrative</b>
01.15 pm to 02.00 pm		<b><u>LUNCH</u></b>
02.00 pm to 02.45 pm	3 (i)	<b>ROLE PLAY – 2 (Meena v Sudhir)</b>
02.45 pm to 03.30 pm	3 (ii)	<b>NEGOTIATION - (continued...)</b> <b>Barriers to Negotiation</b> 1. Strategic Barrier 2. Principal & Agent Barrier 3. Cognitive Barrier
03.30 pm to 03.45 pm		<b><u>TEA BREAK</u></b>
03.45 pm to 04.30 pm	4 (i)	<b>Reactive Devaluation</b> <b>Effective &amp; Ineffective Negotiation</b>
04.30 pm to 05.15 pm	4 (ii)	<b>IMPASSE: Definition</b> <b>Causes</b> 1. Emotional Impasse 2. Substantive Impasse 3. Procedural Impasse <b>Stages of Impasse</b>
05.15 pm to 05.30 pm		<b>INTERACTIVE SESSION</b>

### **RESOURCE PERSONS: (Mediation Trainers, MCPC, Supreme Court)**

- 1. Anoop Kumar Srivastava**
- 2. Niraj Upadhyay**
- 3. Rajlakshmi Sinha**
- 4. Sandeep Saxena**